

Social Security Cells at Police Station

472. SHRI PRAKASH V. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to set up a social security cell at every police station for proper investigation of all crimes against women; and

(b) if so, the main features of the proposal?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). The National Perspective Plan for Women (1999-2000 A.D.) prepared by a Core Group set up by the Ministry of Human Resource Development, Department of Women and Child Development had recommended that a large number of Women Police Stations or Women's Cells in Police Stations should be set up and wider recruitment of women police officers including constables made. Police Stations were also expected to maintain a list of social workers to assist in cases related to women.

As the subject 'Police' is in the State list of the VIIIth Schedule to the Constitution of India, the above recommendation was referred to the State Governments/Union Territory Administrations for appropriate action.

Replacement of Dredging Equipments in Cochin Port

473. DR. SUDHIR RAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the dredging facilities in Cochin Port is dwindling due to non-replacement of the dredging equipments which has been salvaged; and

(b) if so, the number of such equip-

ments salvaged and replaced, if any, during the last five years?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) and (b). The dredging facilities in Cochin Port suffered a reduction because three dredgers which had a total dredging capacity of 1.8 million cubic metres per annum are no longer available. A new grab hopper dredger with a dredging capacity of 1.5 million cubic metres per annum is under construction. No dredger has been salvaged or replaced during the last five years.

[*Translation*]

Reclamation of Cultivable Land

474. SHRI GANGA CHARAN LODHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to reclaim maximum cultivable land and distribute it among the landless persons;

(b) whether Government propose to reclaim the cultivable barren land in Uttar Pradesh, especially in Hamirpur District; and

(c) if so, when, if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) to (c). Programmes for Reclamation/Development of cultivable wastelands are undertaken by the State Governments and the distribution of the reclaimed/developed land among the landless persons falls within the purview of the State Government.

Keeping in view the problems of soil erosion and land degradation including salinity and alkalinity, etc. Government have been assisting the State Government in

implementation of various soil conservation and watershed management programmes in Uttar Pradesh. Important development programmes that are currently under implementation to tackle the problem of erosion and degradation are (1) Centrally Sponsored Scheme of Soil Conservation in the Catchments of River Valley Projects, (2) Centrally Sponsored Scheme of Integrated Watershed Management in the Catchments of Flood Prone Rivers, (3) National Watershed Development Programme in Rainfed Areas, (4) World Bank Assisted Himalayan Watershed Management in Uttar Pradesh, (5) European Economic Community (EEC) assisted Integrated Watershed Management in the Ravinous Areas of Chambal and Yamuna in Uttar Pradesh, (6) Reclamation of Ravinous Areas in Dacoity Prone Districts of Uttar Pradesh, (7) Centrally Sponsored Scheme of Soil, Water and Tree Conservation in the Himalayas, (8) Drought Prone Area Programme. Besides, the State Government has its own programmes of Soil Conservation.

In Hamirpur District in particular, the following schemes are under implementation:—

- (i) Reclamation of Ravinous Areas in Dacoity Prone Districts of Uttar Pradesh.
- (ii) Drought Prone Area Programmes.
- (iii) National Watershed Development Programme in Rainfed Areas.
- (iv) Programmes of Soil Conservation as part of State Plan.

[English]

Babri Masjid Committee

475. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Babri Masjid Action Committee, has opposed the composition of 3 Member Committee set up recently by the Home Ministry for the purpose of working out an amicable solution to the Ram Janambhoomi Babri Masjid dispute; and

(b) if so, the further action proposed in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). A representation of All India Babri Masjid Action Committee (Zafar Yab Zilani) regarding the composition of the Committee set up by the Government recently has been received and is under consideration of the Government.

Improvement Schemes on National Highway No. 42 in Orissa

476. SHRI BHAJAMAN BEHERA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal for improvement of LG Section from 180–186, short approaches to Gurujanga bridge and improvement of Banarpal on National Highway No. 42, in Dhenkanal District of Orissa; and

(b) if so, the details thereof including the amount proposed to be sanctioned therefor?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) and (b). Estimate for improving the low grade section between km. 180 to 186 has been sanctioned for Rs. 37.81 lakhs in March '89 and the same is in progress with the stipulated date of completion as February 1991.

There is no proposal for the construction of short approaches to Gurujanga bridge